

In The Central Administrative Tribunal
Calcutta Bench

MA 132 of 2001
(O.A 1059 of 1995)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. V.K. Majotra, Administrative Member

Eastern Railway

- VS -

Ramsaroop Pandit

For the Applicant : Mr. P.K. Arora, Counsel

For the Respondents: Mr. B. Chatterjee, Counsel

Heard on : 02-08-2001

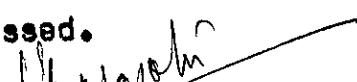
Date of Order : 02-08-2001

ORDER

D. PURKAYASTHA, JM

Ld. Counsel Mr. Arora on behalf of the official respondents submits that he filed this application on 12-2-2001 seeking extension of time for implementation of the order of the Tribunal dated 30-10-2000 passed in O.A. 1059 of 1995 praying for three months' time to implement the judgement. In the meantime they also filed an application before the High Court of Calcutta challenging the validity of the impugned order of the Tribunal dated 30-10-2000. But Ld. Counsel Mr. Chatterjee submits that he did not get any information regarding filing of the application before the High Court. Moreover, no step has been taken by the respondents.

2. We find that three months' time has already been consumed by the respondents for the purpose of implementation of the judgement as sought for in this application. Since the matter is pending before the Hon'ble High Court of Calcutta, therefore, we find that the application has become infructuous. Accordingly, application is dismissed.


(V.K. Majotra)
Member(A)


(D. Purkayastha)
Member(J)

DKN